

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 27.7.2000

OA 165/98

Laxmi Narayan Sharma, Khalasi (Group-D) of Party No.83, Survey of India, 34-Muktanand ~~Nagar~~ Nagar, Gopal Pura Byepass, Jaipur.

... Applicant

v/s

1. Union of India through Secretary, Ministry of Science & Technology, Technology Department, Survey of India, Technology Bhawan, New Mehrauli Road, New Delhi.
2. Maha Surveyor General of India, Directorate, Hathi Badkala Estate, PO Box No.37, Dehradun (UP).
3. Officer Surveyor Incharge No.83 Party (WC), Survey of India, 34-Muktanand Nagar, Gopalpura Byepass, Jaipur.
4. Shri D.B.Takechandani, Officer Surveyor Incharge No.83, Party (WC), Survey of India, 34-Muktanand Nagar, Gopalpura ~~Byepass~~ Byepass, Jaipur.

... Respondents

CORAM:

HON'BLE MR .S .K.AGARWAL, JUDL .MEMBER

HON'BLE MR .N .P .NAWANI, ADM .MEMBER

For the Applicant

... Mr .R .R .Kumawat

For the Respondents

... Mr .Hemant Gupta, proxy counsel
for Mr .M .Rafiq

O R D E R

PER HON'BLE MR .S .K.AGARWAL, JUDICIAL MEMBER

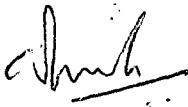
In this OA the applicant makes a prayer to direct the respondents not to compel or force to avail the departmental leave to the applicant ~~x~~ through leave certificate dated 15.4.98 w.e.f. 15.4.98 (A/N) in pursuance of the impugned orders dated 15.4.98 (Ann.A/1) and letter dated 23.4.98 (Ann.A/3) and the respondents be directed that the applicant may be allowed to be continue on duty in the recess or in the office and full pay of other regular allowances continuously without any interruption.

2. As the claim of the applicant was only with regard to directions to the respondents not to compel or force to avail the ~~xx~~ departmental leave w.e.f. 15.4.98, the period of leave as mentioned above has already expired. Therefore, this OA has become infructuous.

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3. However, if any order is passed by the respondents for this purpose in future, the applicant shall be at liberty to challenge the same before the appropriate forum, as advised.

4. With the above observations, this OA is disposed of with no order as to costs.


(N.P.NAWANI)

MEMBER (A)


(S.K.AGARWAL)

MEMBER (J)